

filed OA No. 1698/2014 wherein vide order dated 19.11.2016 applicant was granted pensionary benefits. The order dated 19.11.2016 was challenged in Hon'ble Delhi High Court who upheld it. Thereafter the respondents approached the Hon'ble Apex Court which dismissed the SLP. Pension was then granted to the applicant.



2. This OA has been filed for grant of gratuity and CGHS card. The applicant has filed several representations dated 14.01.2021, 27.01.2021 and 25.02.2021 [(Annexure A-6 (Colly)].
3. Issue notice. Shri Satish Kumar, learned counsel appears on advance notice and accepts the same on behalf of respondent No. 1.
4. At this stage learned counsel for the applicants submits that the applicant would be satisfied if the respondents are directed to dispose of the aforesaid representations of the applicant at the earliest. Accordingly, without entering into the merits of the matter, the respondents are directed to pass a reasoned and speaking order, as per rules and law on the aforesaid representations of the applicant, within a

period of 8 weeks from the date of receipt of a copy of this order.

5. The OA is disposed off accordingly. No order as to costs.

6. Let a copy of this order be sent to Respondent No.2.



(Aradhana Johri)
Member (A)

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